

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A.No.70/98

Tuesday, this the 27th day of January, 1998.

CORAM:

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

HON'BLE MR SK GHOSAL, ADMINISTRATIVE MEMBER

PV Surendran,
Gangman in Gang No.11/KRAN,
In the Office of the
Permanent Way Inspector,
Southern Railway,
Chalakkudi.

- Applicant

By Advocate Mr Asok M Cherian

Vs

1. The Divisional Personnel Officer,
Southern Railway,
Thiruvananthapuram.

2. The Executive Engineer(Construction),
Southern Railway, Trissur.

3. The Permanent Way Inspector,
Southern Railway,
Chalakkudi.

- Respondents

By Advocate Mrs Sumathi Dandapani

The application having been heard on 27.1.98 the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR AV HARIDASAN, VICE CHAIRMAN

The grievance of the applicant is that the Earned Leave
which he claims to be due to him for the period from 1.1.84
to 20.8.90 has not been shown in the list of credit of leave
as on 5.7.97 published by the respondents. The applicant had,

on 21.6.97 made a representation to the third respondent requesting him to have his Earned Leave for the period in question credited. It is stated that the applicant has not received any response to this. It is under these circumstances that the applicant has prayed that it may be declared that he is entitled to Earned Leave during the period from 1.1.84 to 20.8.90 and for necessary instructions to the respondents in this regard.

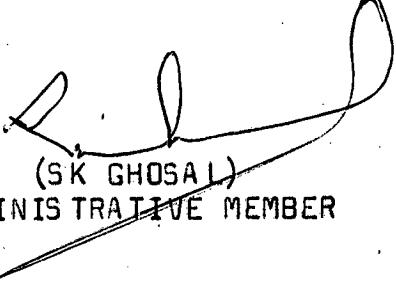
2. When the application came up for hearing, learned counsel for the respondents states that the representation submitted by the applicant on 21.6.97 shall be considered by the third respondent and appropriate order given to him within a time to be stipulated by the Tribunal.

3. Learned counsel for the applicant states that he would be satisfied if such a direction is given to the third respondent.

4. In the result in view of what is stated above, we dispose of this application with a direction to the third respondent to consider the representation made by the applicant on 21.6.97 A-5 regarding the credit of his Earned Leave in accordance with the rules and in the light of the materials available in the office of the third respondent and to give

the applicant an appropriate order within a period of three months from the date of receipt of a copy of this order. No costs.

Dated, the 27th day of January, 1998.


(SK GHOSAL)
ADMINISTRATIVE MEMBER


(AV HARIDASAN)
VICE CHAIRMAN

trs/271

LIST OF ANNEXURE

1. Annexure A5: Representation submitted by the applicant before the 3rd respondent, dated 21.6.97.

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